IN THE HIGH COURT OF MADHYA PRADESH AT INDORE

BEFORE

HON'BLE SHRI JUSTICE PRANAY VERMA

ON THE 20th OF MAY, 2024

WRIT PETITION No. 13383 of 2024

BETWEEN:-

SHIRISH S/O GOVIND RAO INDULKAR, AGED ABOUT 58 YEARS, OCCUPATION: GOVERNMENT JOB 238/3, BHAWANI SAGAR, DEWAS (MADHYA PRADESH)

.....PETITIONER

(BY SHRI PRAKASH CHANDRA SHRIVAS - ADVOCATE)

AND

1. **THE STATE OF MADHYA PRADESH THROUGH APEELEEY ADHIKARI MAHODAY KAARYALAY APEELEY ADHIKARI, NAGAR PALIKA NIGAM, DISTRICT DEWAS (MADHYA PRADESH)**

2. **MADHYA PRADESH RAJYA DWARA SHRIMAN AAYUKT MAHODAY KARYALAYA AAYUKT, NAGAR PALIKA NIGAM DIST. DEWAS (MADHYA PRADESH)**

3. **SHRIMAN COLLECTOR/ PRASHASAK MAHODAY KARYALAYA AAYUKT, NAGAR PALIKA NIGAM DIST. DEWAS (MADHYA PRADESH)**

4. **POLICE ADHIKSHAK S.T.F. KARYALAYA POLICE ADHIKSHAK STP, IKAI, INDORE (MADHYA PRADESH)**

.....RESPONDENTS

(BY SHRI KAUSTUBH PATHAK - GOVT. ADVOCATE)

This petition coming on for admission this day, the court passed the following:

ORDER

1. By this petition preferred under Article 226 of the Constitution of

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India the petitioner has prayed for the following reliefs :-

07. <u>चाही गई सहायता</u>:-

ए. यह कि, याचिकाकर्ता/अपचारी कर्मचारी की ओर से याचिका प्रस्तुत कर विनम्र निवेदन है कि याचिकाकर्ता की पारिवारिक एवं आर्थिक परिस्थिति को दृष्टिगत रखते हुए दिनांक 26/10/2021 को तत्काल प्रभाव से निलंबित किया जाने बाबद पारित आदेश केा निरस्त किये जाने संबंधी आदेश पारित करने की कृपा करे विकल्प में यह भी निवेदन हैं कि याचिकाकर्ता द्वारा निलंबन आदेश के विरुद्ध प्रत्यर्थी क्रमांक-1 के यहां याचिकाकर्ता /अपीलार्थी द्वारा प्रस्तुत अपील दिनांक 08/11/2021 के शीघ्रता से निराकरण संबंधी योग्य आदेश प्रदान करने की कृपा करे।

बी. अन्य कोई सहायता जो माननीय न्यायालय न्यायहित में उचित समझे वह भी दिलवाई जावे।

सी. याचिकाकर्ता की याचिका सव्यय स्वीकार की जावें।

2. Learned counsel for the petitioner submits that against his suspension order dated 26.10.2021 the petitioner had preferred an appeal on 08.11.2021 but the same has remained pending and has not been decided till now. A prayer has been made for a direction for expeditious decision of the said appeal.

3. In the available facts of the case, the respondent No.1, the appellate authority of Municipal Corporation, Dewas is directed to advert to and decide petitioner's pending appeal dated 08.11.2021 within a period of 60 days from the date of receipt of certified copy of this order in accordance with law.

4. With the aforesaid direction, petition stands disposed off.

(PRANAY VERMA)
JUDGE

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Signed by: NEERAJ SARVATE
Signing time: 21-05-2024 11:03:07